

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 99 OF 2017 &
IA NOS. 290 & 662 OF 2017**

Dated: 31st August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Chettinad Power Corporation Ltd. ...Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Rhia Luthra

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Deep Rao
Ms. Pragya Vats for R-1

Mr. P.Chaitanyashil
Ms. SujataKurdukar for R-2

ORDER

I.A. NO. 662 of 2017

(Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record.
Application is disposed of.

APPEAL NO. 99 OF 2017

IA No. 290 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for respondent No.2/State Commission seeks a week's time to file written submissions. He may file the same on or before

08.09.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **24.10.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt